

Statement

State-wise No. of cotton/man-made fibre textile mills closed under I.D.Act/ Under liquidation etc. as on 31.1.1999.

Sr.No.	State	Under ID Act	Under liquidation	Otherwise closed	Total
1.	Andhara Pradesh	2	0	27	29
2.	Assam	0	0	4	4
3.	Bihar	0	0	3	3
4.	Gujarat	0	35	36	71
5.	Haryana	0	0	9	9
6.	Karnataka	0	2	12	14
7.	Kerala	0	0	3	3
8.	Madhya Pradesh	1	0	9	10
9.	Maharashtra	0	6	22	28
10.	Orissa	0	0	2	2
11.	Punjab	0	1	3	4
12.	Rajasthan	1	1	7	9
13.	Tamil Nadu	0	3	69	72
14.	Uttar Pradesh	0	0	21	21
15.	West Bengal	0	0	15	15
16.	Delhi	0	0	3	3
17.	Manipur	0	0	1	1
Total		4	48	246	298

Misuse of Funds by Bank of Rajasthan

3757. DR. BIZAY SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether RBI has rapped Bank of Rajasthan for misuse of funds and have inspected the books of that Bank;

(b) if so, the specific cases of misuse of funds and the action taken thereon alongwith outcome of the inspection; and

(c) the manner in which the situation is compared with other private sector banks and the number of banks in which similar instances of misuse of funds have come to light ?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) Reserve Bank of India (RBI) have reported that the findings of the Financial Inspections of the Bank of Rajasthan Ltd. with reference to its financial position as on 31.3.1997 and 31.3.1998 were discussed with the Managing Director and few members of the Bank's Board. The bank was impressed upon to rectify the serious irregularities observed in its working. The bank was also advised to draw a monitorable time bound programme for recovery of non-performing advances (NPA). The bank has been placed under Directions covering various areas of its functioning and the performance is watched by quarterly monitoring system and off-site returns in addition to regular Annual Inspection.

After issuing a show cause notice to the bank and obtaining its response, RBI had imposed Rs. 20 lacs as penalty for violating RBI instructions on bill discounting scheme, purchase of cheques, advances against shares and packing credit advances.

(c) RBI has reported that instances of banks being penalised for similar irregularities such as discounting of Bills for non-customers, advance against shares etc. in the case of two other private sector banks. In addition, action has been taken by RBI against 10 other private sector banks for defaults in the maintenance of statutory ratios, violation of guidelines relating to stockinvest and non-compliance of other instructions issued by the RBI.

Production and Export of Tea

3758. SHRI GINGEE N. RAMACHANDRAN : Will the Minister of COMMERCE be pleased to state:

(a) the quantity of tea produced in the North and South India during each of the last three years ;

(b) per capita consumption of tea in the country ;

(c) the surplus quantity of tea available for exports;

(d) the details of the major countries importing Indian tea and the foreign exchange earned through exports during the above period ;

(e) whether there is any proposal to import tea from Sri Lanka ; and

(f) if so, the details thereof ?

THE MINISTER OF COMMERCE (SHRI RAMA-KRISHNA HEGDE) : (a) The quantity of tea produced in the North and South India during the last three years are as follows :

Year	(Qty in Mn. Kgs.)	
	North India	South India
1995-96	577.55	183.99
1996-97	588.60	186.70
1997-98	625.52	212.50